O.A28/06 23.2.07

Hon. Mr. Justice Khem Karan, V.C.

Shri A.C. Mishra for applicant. Shri Umesh Srivastava for Shri M.K. Singh.

Heard the parties counsel on execution application No. 2425/06 arising out of O.A. No. 28/06 That O.A. was decided vide order dated 14.7.06 (Annexure A-1) giving the respondents to the respondents to dispose of the representation by passing speaking order within a period of two months. It was also provided that in case the applicant remains aggrieved even after disposal of the same by the competent authority concerned, he shall be at liberty to come to this Tribunal. It has been stated by Shri Srivastava that in compliance of the said directions dated 14.7.06 the respondents have considered the representation and have turned down the request of the applicant vide order dated 5.12.06. Copy of the order has also been annexed to the reply. I think that there remains nothing to be executed. IN case the applicant is aggrieved of order dated 5.12.06, he is at liberty to seek remedy as provided in the order dated 14.7.06. This execution application becomes in fructuous and is dismissed as sych.

Vice Chairman

s.a.

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